

ADRE GROUP III 2024

Assam CM orders probe into 'inappropriate' frisking incident

PRESS TRUST OF INDIA

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The state unit of the Aam Aadmi Party (AAP) later sent a



letter to the National Human Rights Commission (NHRC), alleging violation of the candidate's basic rights.

Sarma added that the director general of police informed him of

another incident in North Lakhimpur, where "cheating material" was recovered from a woman candidate during the exam.

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13 sr citizens lose vision post surgery

NHRC seeks ATR from Angul DM in 2 months

PNS ■ BHUBANESWAR

The National Human Rights Commission recently sought for an Action Taken Report (ATR) within 8 weeks from the District Magistrate of Angul over loss of eye sight of some people due to medical negligence. The victims-all senior citizens- had undergone cataract surgery at a Government establishment.

The Commission gave such a direction on Septem-

ber 12, acting on a complaint filed by the rights activist and Supreme Court lawyer, Radhakanta Tripathy.

The petitioner brought to the notice of the Commission that 13 senior citizens lost vision after botched cataract surgery in Angul district in the last week of June, 2024.

Each of the patients was charged Rs15,000 for undergoing eye surgery/procedure. Post surgery, the pa-

tients initially blurred vision and subsequently they lost their eye sight due to medical negligence

In support of his allegations, the complainant endorsed a copy of news clipping dated 27.6. 2024. The complainant prayed for the Commission's intervention in the matter.

On a perusal of complaint, the NHRC observed that the allegations levelled in the complaint are of serious vio-

lations of the human rights of the victims.

Hence, the commission in its direction on the alleged matter asked the Registry to send a copy of the complaint to the District Magistrate, Angul for appropriate action and submitting an Action Taken Report within 8 weeks positively, failing which the Commission would be constrained to invoke coercive steps u/s 13 PHR Act, 1993.

No compensation to rape victim NHRC issues summon to K'pada DM, SP

RAJESH BEHERA
KENDRAPADA

The National Human Rights Commission (NHRC) recently issued conditional summons u/s 13 of PHR Act to the District Magistrate and the Superintendent of Police, Kendrapada to appear before the panel on October 25 with the requisite reports related to monetary compensation in a rape case under Mahakalapada police limits.

The commission took such a direction on September 11 following a petition filed in this regard by rights activist Sagar Jena of Endor village.

The complainant while referring to a news report dated 15.01.2022 highlighted that a woman was raped by an accused who not only recorded the act but also blackmailed the victim for paying him money.

The news report states that in November 2021, the accused arranged for a feast near the victim's neighbourhood during which he spiked her food. When she became unconscious the accused raped her and filmed the act. After that the accused blackmailed and took Rs1.5 lakh from her for not making the video viral.

After that the accused threatened her and raped her multiple times. When the

matter was at the end of the tether, the victim finally lodged a complaint against the accused on January 5, 2022 at Mahakalapada PS.

It being a serious matter and gross violation of human rights, complainant Jena requested the NHRC to intervene in the matter. The commission found the police report to be silent on the point of compensation to the victim. "NALSA's compensation scheme for women victim/survivor of sexual assault/other crimes, 2018, is relevant in this matter. As per schedule of NALSA scheme, rape victim is entitled to get compensation of Rs 4 lakh (minimum) to Rs 7 lakhs (maximum)," stated the Commission in its direction.

"No report has been received on the point of compensation to be paid to the victim from the District Magistrate and the Superintendent of Police, Kendrapada, Odisha despite issuance of reminders dated 16.01.2024, 26.04.2024, 07.06.2024 and 29.07.2024. Only forwarding letters have been received from different authorities addressed to the concerned authorities to take action in the matter. However, the requisite report is still awaited from the concerned authorities," observed the NHRC.

Assam Probe ordered into policewoman's 'search' of examinee's private parts AAP complains to NHRC

<https://www.theweek.in/wire-updates/national/2024/09/16/cal48-as-himanta-2ndld-exams.html>

PTI Updated: September 16, 2024 22:43 IST

Guwahati, Sep 16 (PTI) Assam Chief Minister Himanta Biswa Sarma on Monday directed the DGP to investigate the allegation of a job aspirant that a woman constable searched her private parts before she entered an examination hall in Nalbari during the test for filling up Group-III posts.

The state unit of the Aam Aadmi Party (AAP) later sent a letter to the National Human Rights Commission (NHRC), alleging violation of the candidate's basic rights.

Sarma added that the director general of police informed him of another incident in North Lakhimpur, where "cheating material" was recovered from a woman candidate during the exam.

"My instruction to the police on the Nalbari incident - I spoke with the DGP, Assam, @gpsinghips and instructed him to investigate the incident where a girl student has alleged that a lady constable searched her private parts before she entered the examination hall," Sarma posted on 'X'.

"For me, the dignity and respect of our mothers and sisters are of utmost importance and non-negotiable," he said.

Meanwhile, a person has been detained for allegedly photographing and circulating the question papers after the test was over, to ascertain whether it was a part of a "criminal conspiracy" to defame the examination process, an official release said.

"Since this appears to be done with mischievous intention to spread rumours and confusion in the minds of the people, strict legal action is being taken against such persons," it said.

The release added that since question papers after the examination are no more confidential, in future, it is also being considered to allow these to be taken away by the candidates after completion of the test.

Sarma said the government has a crucial task of conducting the Assam Direct Recruitment Examination (ADRE) with the highest level of integrity and transparency, he said.

"We owe this to the entire younger generation of ours, and it cannot be compromised under any circumstances," Sarma said.

At the same time, it must be ensured that the "decency and dignity of female candidates are upheld at all times", he said.

"A proper standard operating procedure (SOP) should be developed, taking into account the relevant judgments from the Hon'ble Courts and guidelines from the

Women's Commission regarding the conduct of searches involving women, and this must be circulated before the next round of examinations," the chief minister said.

Later in the day, senior AAP leader Amlanjyoti Hatibaruah submitted a complaint to the NHRC over "violation" of human rights during the recruitment exams.

He alleged that aspirants' basic rights were violated under the pretext of security checks, and these are not "isolated" complaints by the candidates, but rather part of a "systematic and invasive practice observed across multiple examination centres, which grossly undermined the dignity of the candidates".

In the letter, Hatibaruah demanded an investigation into the accusations.

The Assam Direct Recruitment Examination to fill up vacant Group III posts was held on Sunday, amid tight security and suspension of internet services for three and a half hours across the state.

After the exams, the chief minister had said the first ADRE had concluded peacefully, and expressed his deep gratitude to all the "officers and staff of the Assam government who have successfully completed this monumental task without any issue".

Internet services were suspended from 10 am to 1:30 pm on Sunday amid heavy deployment of security forces outside the examination centres.

Altogether 11,23,204 candidates were eligible to appear for the examination in 2,305 centres across the state.

Controversy Clouds Assam Recruitment Exams Amid Allegations of Rights Violations and Misconduct

<https://www.devdiscourse.com/article/law-order/3088802-man-arrested-for-allegedly-deceiving-and-raping-woman-under-false-identity>

Assam Chief Minister Himanta Biswa Sarma has ordered an investigation into allegations of misconduct during the Assam Direct Recruitment Examination. A woman constable allegedly searched a candidate's private parts. The state Aam Aadmi Party has approached the NHRC. Further, cheating allegations have emerged, and steps are being taken to ensure integrity in future exams.

Devdiscourse News Desk | Guwahati | Updated: 16-09-2024 22:40 IST | Created: 16-09-2024 22:40 IST

Assam Chief Minister Himanta Biswa Sarma has initiated an investigation following serious allegations during the Assam Direct Recruitment Examination. A job aspirant claimed that a woman constable searched her private parts before an examination in Nalbari, leading to widespread outrage.

The Aam Aadmi Party (AAP) has taken the matter to the National Human Rights Commission (NHRC), highlighting a violation of candidates' basic rights. Concurrently, another incident in North Lakhimpur saw the recovery of cheating material from a woman candidate, adding to the controversy.

Sarma emphasized that respect for female candidates is paramount and non-negotiable. Authorities also detained an individual for allegedly circulating exam papers post-test, and measures are being considered to uphold transparency and integrity in future exams. Internet services were suspended during the exams to prevent malpractices, with 11,23,204 candidates participating across 2,305 centers in Assam.

Fundamental rights of women aspirants violated, says AAP

<https://timesofindia.indiatimes.com/city/guwahati/fundamental-rights-of-women-aspirants-violated-says-aap/articleshow/113406160.cms>

Sep 17, 2024, 04.08 AM IST

Guwahati: AAP's state wing on Monday wrote to National Human Rights Commission (NHRC) alleging harassment and violation of fundamental rights of women job aspirants in the name of checking at the entrance of exam venues of the Assam Direct Recruitment Exam for Grade III posts held on Sunday.

The development comes after a woman job aspirant alleged that a woman constable had touched her private parts during checking at the entrance of the exam centre in Nalbari district before she entered the examination hall for the exam on Sunday.

Senior party worker bin the letter wrote: "While the examination was intended to be a gateway to fair opportunity, certain acts of blatant disregard for civil liberties transformed it into a traumatic ordeal for many, particularly women."

He added that searches at the entrance conducted by general security personnel lacked any semblance of privacy, with women being exposed to humiliation in the very environment that should have safeguarded their rights. "These actions violate basic standards of decency, infringing upon both personal privacy and bodily autonomy," he said.

Hatibaruah alleged that candidates were subjected to public shaming and mental harassment in many ways just moments before the examination. "Such actions, taking place in full public view, inflicted a psychological trauma and severely undermined the candidates' capacity to focus on their exam," he said.

He added that the blatant disrespect for individual dignity during the recruitment examination was not merely an administrative oversight but a systemic failure.

The party urged the NHRC to conduct an immediate and thorough investigation into these incidents as "it is essential that the responsible individuals, as well as the structural mechanisms that enabled this mistreatment, are held accountable."

We also published the following articles recently

UCC wont violate fundamental religious rights: SC lawyerSenior Supreme Court advocate Ashwini Upadhyay clarified that implementing the Uniform Civil Code (UCC) will not infringe on fundamental religious rights. During a session in Dehradun, he

stressed the necessity for reforms in the Waqf Act to ensure accountability and proper management of properties listed under the Waqf Board.113373000

WCC writes to CM seeking action against violation of womens privacyThe Women in Cinema Collective (WCC) appealed to Kerala Chief Minister Pinarayi Vijayan for immediate action against privacy breaches affecting women in the Malayalam film industry. This comes after a TV channel aired confidential testimonies from the Hema Committee, leading to public identification and severe mental stress for those involved, despite court orders for confidentiality.113398805

Registration for PhD entrance exam to begin next weekDevi Ahilya Vishwavidyalaya (DAVV) is planning to conduct the Doctoral Entrance Test (DET) between Nov 12 and 17, with registration starting around Sept 25. The exam will cover 14 subjects, including nine from engineering disciplines. PhD aspirants for nearly 30 other subjects must qualify through the UGC NET. Additional details will be provided soon.113402261

Hyderabad cafe lodges complaints against excise officials for registering fake case for refusing to pay bribe

<https://www.newindianexpress.com/states/tehrangana/2024/Sep/16/hyderabad-cafe-lodges-complaints-against-excise-officials-for-registering-fake-case-for-refusing-to-pay-bribe>

Speaking to TNIE, the founder of Ariko Cafe, Sharath Chandra Reddy Gattu, who is also accused of being involved, insisted that the product was not on their menu.

Swethavimala M Updated on: 16 Sep 2024, 9:33 am

HYDERABAD: Over a week after officials registered a case against Ariko Cafe, an ice cream parlour in Jubilee Hills here, for allegedly selling whiskey-infused gelato, the cafe's management has accused them of filing a false case for refusing to pay a bribe.

The company alleged that they were "trapped" by the Excise police and filed complaints with the ACB, NHRC and law & order police against five officers.

Meanwhile, the Excise director has denied the allegation and highlighted the department's unwavering stance against false accusations from "unethical businesses".

Speaking to TNIE, the founder of Ariko Cafe, Sharath Chandra Reddy Gattu, who is also accused of being involved, insisted that the product was not on their menu.

"Back in 2018, we called in a chef from Italy and tried to experiment using non-alcoholic flavour in gelato as part of our brand KIARO. However, it was only for a week and we discontinued the product after that," Gattu said. □

Excise officials demanded Rs 25K bribe: Cafe management

On September 5, excise officials raided the manufacturing unit of the cafe and seized 11.5 kg of the ice cream allegedly laced with whiskey. Two employees were apprehended, and officials said the parlour had been selling whiskey-infused ice cream for some time, including to minors.

The founder alleged that the excise police found an old social media post and called in at Ariko Cafe, trying to order about 12 litres of whiskey-infused gelato. "We got at least 16 calls from the client and when they came to the manufacturing unit, they influenced the chefs to custom make the gelato for a party. A personal transaction of Rs 10,000 took place between the chef and the customer after which the chef bought a liquor bottle," Gattu claimed.

Meanwhile, a few officers of the excise department entered the unit and found the liquor bottle. The cafe's management then alleged that an excise official had demanded a

bribe of Rs 25,000. When they refused to comply, the officials registered a case against them.

“Moreover, the officers claimed that we sell the gelato to children. But there is no evidence that it is sold to minors,” the founder alleged, adding, “When they raided the store, where we sell, they did not conduct a fair investigation, yet they registered cases against the company.”

With regards to the complaint filed with the NHRC, Gattu said the officers had abused the people working at the eatery. “We have also lodged a complaint with the ACB asking them to conduct an investigation in a fair manner against the corrupt officers,” he added.

Received credible tip-off: Excise director

Denying these accusations, VB Kamalasan Reddy, director of the Excise department, said the raid was based on credible information regarding the sale of whiskey-laced ice cream. “The state Task Force team conducted a recce on Ariko Cafe, and after confirming excise violations, a decoy operation was carried out on September 5. The team found that 100 Pipers whiskey was being used in the preparation of ice cream, and a case was registered under provisions of the Excise Act,” he added.

Noting that operations of bakeries and cafes do not fall under the purview of the Excise department, Kamalasan said since there were liquor violations, the excise officials raided the cafe.

He reiterated that the department “would not back down in the face of false allegations from businesses engaging in unethical practices”.

NHRC Moved Over Sexual Harassment Charge Against Utkal University Professor In Bhubaneswar

<https://odishabytes.com/nhrc-moved-over-sexual-harassment-charge-against-utkal-university-professor-in-bhubaneswar/>

By OB Bureau On Sep 16, 2024

Bhubaneswar: A postgraduate student of Utkal University in Bhubaneswar has made an allegation of sexual harassment against a senior professor.

According to sources, the girl student has lodged a complaint with the university's sexual harassment cell following the incident which allegedly took place in the chamber of the senior professor. The incident reportedly took place on Aug 16.

University sources said that the internal complaint committee (ICC) has been asked to investigate into the allegation made against the professor.

The probe is underway and the committee will submit its report to the university authorities on Tuesday, they said.

While students of the university have expressed anger over the incident, a rights activist has moved the National Human Rights Commission (NHRC) seeking action on the matter. The Commission has acknowledged receipt of the complaint.

Stating that senior Economics Professor at Utkal University molested the student in his chamber on August 16, the petitioner said the university authorities have not taken any initiative to investigate or take action against the erring professor despite a complaint lodged by the girl.

The petitioner further alleged that the victim is receiving regular threats to withdraw the complaint and there has been gross violation of the victim's right to life, dignity, and bodily autonomy under Article 14, 19(1)(a), and 21 of the Indian Constitution.

Alleging negligence and callousness of the university authorities, petitioner Jayanta Kumar Das sought impartial Investigation by an independent committee and legal action against the erring professor and compensation Rs 5,00,000 to the victim.

He also sought legal action against the appropriate authorities of Utkal University and immediate installation of CCTV cameras in all the chambers of Professors

अम्बेडकर नगर :पुलिस मुठभेड़ में तीन गौ तस्कर गिरफ्तार,दो के पैर मे लगी गोली

<https://www.dotookmedia.com/2024/09/ambedkar-nagarthree-cow-smugglers.html>

DO TOOK MEDIA 9/16/2024 06:58:00 Pm | अपराध , अम्बेडकरनगर 0 Comments

अम्बेडकर नगर : पुलिस मुठभेड़ में तीन गौ तस्कर गिरफ्तार,दो के पैर मे लगी गोली।।

दो टूक : अम्बेडकर नगर जनपद के थाना राजेसुल्तानपुर पुलिस टीम बीती रात्रि क्षेत्र गस्त के दौरान मुठभेड़ के दौरान ती गौ तस्करो को गिरफ्तार करने मे कामयाब रही। वही पुलिस जबाबी कार्रवाई में दो तस्करो के पैर मे गोली लगने से घायल हो गए। पुलिस पकड़ गए गौ मांस तस्करो के विरुद्ध आवश्यक विधिक कार्रवाई की जा रही है।

विस्तार: पुलिस के अनुसार अपराध एवं अपराधियों पर प्रभावी अंकुश लगाये जाने हेतु चलाए जा रहे अभियान के क्रम में मै राजेसुल्तानपुर पुलिस टीम द्वारा 15/16.09.2024 की रात्रि को थाना हाजा से मय सरकारी वाहन UP45G0279 मय चालक के रवाना होकर देखभाल क्षेत्र रोकथाम जुर्म जरायम तलाश वांछित अभियुक्त चेकिंग संदिग्ध व्यक्ति व वाहन में मामुर होकर पदुमपुर बाजार मे मौजूद थे कि जरिये मुखबिर द्वारा सूचना मिली कि साहब गौ तस्करी आवारा पशुओ गाय/साड़ को काटने के लिए लादने वाले पिकप सवार अभियुक्तगण मखनहा बार्डर से पदुमपुर की तरफ आ रहे है इस सूचना पर विश्वास कर मुझ उ0नि0 द्वारा पदुमपुर पर बैरियर लगाकर रोड को ब्लाक किया गया और पिकप का इन्तजार किया गया तो मखनहा बार्डर आजमगढ़ से एक पिकप सफेद रंग की आती हुई दिखाई दी । नजदीक पहुंचने पर मुझ थानाध्यक्ष द्वारा पिकप को रूकने का इशारा किया गया तो पिकप सवार व्यक्तियों द्वारा पिकप से हम पुलिस कर्मियों पर पथराव कियाजाना लगा और बैरियर तौड़ कर पदुमपुर से राजेसुल्तानपुर की तरफ मुड़कर कम्हरिया की तरफ भागने लगे जिस पर मुझ थानाध्यक्ष के द्वारा कन्ट्रोल रूम को अवगत कराते हुए क्षेत्र में रवाना द्वितीय मोबाइल प्रभारी उ0नि0

अमरनाथ यादव को जरिये दूरभाष अवगत कराया गया और पिकअप को रोकने के लिए रास्ता ब्लाक व एंबुश लगाने हेतु बताया गया। और मुझ थानाध्यक्ष द्वारा मय हमराही कर्मगण के उस पिकअप का पिछा किया जाने लगा । बभनपुरा रोड़ पुल के पास द्वितीय मोबाइल मे लगे प्रभारी उ0नि0 अमरनाथ यादव द्वारा अपने हमराही कर्मचारीयो की मदद से बभनपुरा पुल के पास रोड को ब्लाक कर पिकअप का इन्तजार किया जा रहा था कि पिकअप जब बभनपुरा पुल पर पहुंची तो आगे रास्ता ब्लाक व पुलिस की गाडी देखकर और पिछे मुझ थानाध्यक्ष की गाड़ी को देखकर पुलिस कर्मचारीयो पर अबैध कट्टे से जान से मारने की नियत से फायर कर दिये व ईट पत्थर चलाते हुए गाडी से उतरकर भागने लगे जिसपर मुझ थानाध्यक्ष व द्वितीय मोबाइल प्रभारी उ0नि0 अमरनाथ यादव द्वारा जवाबी फायरिंग बचाव मे की गयी तो दो अभियुक्तो के पैरो मे घुटने के निचे गोली लग गयी और वही गिर पड़े जिसे पुलिस कर्मियो द्वारा पकड़ लिया गया व तीसरे अभियुक्त को भी हम पुलिस कर्मियो द्वारा हिकमत अमली से दौड़ाकर कुछ दूरी पर पकड़ लिया गया । तीनों अभियुक्तो को समय करीब 00.40 बजे हिरासत पुलिस मे लिया गया तथा अभियुक्तगण (दिलशाद उर्फ करिया उर्फ कोट्टा व सलमान उर्फ मन्नी) के कब्जे से दो अदद अवैध तमंचा

.315 बोर व दो अदद जिन्दा कारतूस .315 बोर व दो अदद खोखा कारतूस .315 बोर बरामद किया गया। व पिकअप गाड़ी UP50ET2932 सफेद रंग की बरामद किया गया। थानाध्यक्ष द्वारा तत्काल उपरोक्त घटना की जनकारी कन्ट्रो ल रूम व उच्चाधिकारीगण को दी गयी व घायल गिरफ्तार अभियुक्तगण को तत्काल उपचार हेतु सीएचसी जहांगीरगंज ले जाया गया व एक अभियुक्त को थाना हवालात मे किया गया व गिरफ्तार अभियुक्तगणो के परिजनो को सूचना अकब से दी जायेगी। गिरफ्तारी के समय सर्वोच्च न्यायालय व **राष्ट्रीय मानवाधिकार आयोग** के आदेशो निर्देशो का पालन किया गया। व गिरफ्तारी के समय अभियुक्तगण को उनके द्वारा किये गये अपराध जुर्म धारा 109(1) BNS व 3/25 आर्म्स एक्ट से अवगत कराया गया। व पूछताछ से ज्ञात हुआ कि पकड़े गये अभियुक्तगण द्वारा थाना स्थानीय पर पंजीकृत मु0अ0सं0 262/24 धारा 121(1)/132/109(1)/324(4) बीएनएस की घटना पूर्व मे कारित की गयी पूछताछ से अभियुक्त द्वारा बताया गया कि उसको अपने द्वारा किया गया अपराध जुर्म धारा 109(1) BNS व 3/25 आर्म्स एक्ट के सम्बन्ध मे जानकारी हो गयी है व पूछताछ से अभियुक्त द्वारा पूर्व मे थाना राजेसुल्तानपुर मे पंजीकृत मु0अ0सं0 262/24 धारा 121(1)/132/109(1)/324(4) बीएनएस की घटना मे सम्मिलित होना बताया गया।पूछताछ से अभियुक्त द्वारा बताया गया कि उसको अपने द्वारा किया गया अपराध जुर्म धारा 109(1) BNS व 3/25 आर्म्स एक्ट के सम्बन्ध मे जानकारी हो गयी है व पूछताछ से अभियुक्त द्वारा पूर्व मे थाना राजेसुल्तानपुर मे पंजीकृत मु0अ0सं0 262/24 धारा 121(1)/132/109(1)/324(4) बीएनएस की घटना मे सम्मिलित होना बताया गया।पूछताछ से अभियुक्त द्वारा बताया गया कि उसको अपने द्वारा किया गया अपराध जुर्म धारा 109(1) BNS के सम्बन्ध मे जानकारी हो गयी है व पूछताछ से अभियुक्त द्वारा पूर्व मे थाना राजेसुल्तानपुर मे पंजीकृत मु0अ0सं0 262/24 धारा 121(1)/132/109(1)/324(4) बीएनएस की घटना मे सम्मिलित होना बताया गया

स्पेशल मॉनिटर ने किया संप्रेषण गृह का निरीक्षण

<https://www.hindusthansamachar.in/Encyc/2024/9/16/Special-monitor-iinspected-samprekshan-home.php>

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हरिद्वार, 16 सितंबर (हि.स.)। **राष्ट्रीय मानवाधिकार आयोग** के स्पेशल मॉनिटर बाल कृष्ण गोयल ने सोमवार को राजकीय संप्रेषण गृह तथा राजकीय विशेष गृह का निरीक्षण किया। उन्होंनेनेन्हों नेनिरीक्षण के दौरान संबंधित अधिकारियों की बैठक ली और आवश्यक निर्देश दिए। उन्होंनेनेन्हों नेकहा नाबालिग बच्चों के साथ किसी भी प्रकार का दुर्व्यवहार, भेदभाव या मानव अधिकारों का उल्लंघन किसी भी दशा में न हो तथा बच्चों को किसी भी प्रकार कि हिंसा, शोषण या अमानवीय स्थिति का सामना ना करना पड़े। बच्चों को उचित स्वास्थ्य सुविधा और समुचित पोषणयुक्त भोजन मिले। उन्होंनेनेन्हों नेनिरीक्षण के दौरान बच्चों का स्वास्थ्य परिक्षण एवं रिपोर्ट्स, फर्स्ट ऐड, भोजन की गुणवत्ता, शिक्षा, बच्चों की दिनचर्या आदि के बारे में विस्तार से जानकारी ली इस दौरान जिला प्रोबेशन अधिकारी अविनाश भदौरिया, जिला समाज कल्याण अधिकारी टीआर मलेठा, सुप्रीटेंडेंट अजय दीक्षित आदि उपस्थित थे। हिन्दुस्थान समाचार / डॉ.रजनीकांत शुक्